

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION No. 9

TO BE ANSWERED ON 16th NOVEMBER, 2016

LAND POOLING

No. 9 SHRI KAPIL MORESHWAR PATIL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a): the present status of the Land Pooling Policy of the Government in Delhi;
- (b): the details of the bottlenecks in the implementation of this policy;
- (c): the steps taken to remove the bottlenecks and implement the policy without any delay?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

(RAO INDERJIT SINGH)

(a): The land pooling policy was notified by the Central Government as "Chapter 19: Land Policy" in Master Plan for Delhi-2021 vide notification no. 2687(E) dated 05.09.2013.

(b) & (c): Declaration of the villages, falling in land pooling area, as (i) development area under Section 12 of Delhi Development Act, 1957 by the Lieutenant Governor, Delhi after seeking the views of Municipal Corporations of Delhi (MCDs), and (ii) urban areas under Section 507 of Delhi Municipal Corporation Act, 1957 by the concerned MCDs after the approval of Government of National Capital Territory of Delhi, is a statutory requirement for implementation of the policy. DDA has taken up steps for the same and the matter has been reviewed in the Ministry.

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